



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 471/2020
with
M.A. No. 591/2020**

This the 18th day of February, 2020

Hon'ble Mr. Ashish Kalia, Member (J)

RAJENDER KUMAR SAXENA,
S/o C.R. Saxena Age 60 years, Group "C"
R/o 1/13766-A, New Sharda Nagar,
Gali No.4, SAHARANPUR – 247 001
Presently at New Delhi

...Applicant

(By Advocate: Sh. Yogesh Kumar Mahur)

VERSUS

1. Union of India through Secretary,
Ministry of Railway, Govt. of India, New Delhi.
2. General Manager,
Railway Recruitment Board,
Northern Railway,
Baroda House, New Delhi
3. The Chief Medical Director,
Northern Railway, Baroda House,
NEW DELHI

...Respondents

ORDER (Oral)

Hon'ble Mr. Ashish Kalia, Member (J):

The applicant has approached this Tribunal for redressal of his grievance for non-payment of medical reimbursement bills. He has made a detailed



representation on 24.09.2019 to the Respondent No. 3, i.e., The Chief Medical Director, Northern Railway, Baroda House, New Delhi (Annexure A-1).

2. This Tribunal is of the view that this matter can be remanded back to the authorities to the Respondent No. 3 to take an appropriate decision within a period of 60 days. If decision is affirmative, the payment shall be made to the applicant within a period of 60 days. In case the grievance subsists, the applicant may re-approach this Tribunal.

3. In view of aforesaid observations, OA along with pending MA stands disposed of at the admission stage itself. No order as to costs.

**(Ashish Kalia)
Member (J)**

/akshaya/